

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'SMC' BENCH, KOLKATA
(Before Sri J. Sudhakar Reddy, Hon'ble Accountant Member)**

ITA No. 2242/Kol/2019
Assessment Year: 2015-16

Prabir Mitra.....Appellant

Dacca Para

P.O. & P.S. Bangaon

District: North 24 Parganas

West Bengal - 743 235

[PAN : AOJPM 0642 M]

Vs.

Income Tax Officer, Wd-49(1), Kolkata.....Respondent

Appearances by:

None, appeared on behalf of the assessee.

Shri Jayanta Khanra, JCIT D/R, appearing on behalf of the Revenue.

Date of concluding the hearing : February 25th, 2020

Date of pronouncing the order : February 25th, 2020

ORDER

Per J. Sudhakar Reddy, AM :-

This appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals) – 15, Kolkata, (hereinafter the “Id.CIT(A)”), passed u/s. 250 of the Income Tax Act, 1961 (the ‘Act’), dt. 19/07/2019, for the Assessment Year 2015-16.

2. The assessee has filed a letter submitting that he intends to avail the opportunity provided under ‘THE DIRECT TAX VIVAD SE VISHWAS BILL, 2020’ (Bill No. 29 of 2020). Hence we permit it to withdraw the appeal before the ITAT.

3. In view of the above discussion, we dismiss this appeal as withdrawn.

Kolkata, the 25th day of February, 2020.

Sd/-

[J. Sudhakar Reddy]
Accountant Member

Dated : 25.02.2020
{SC SPS}

Copy of the order forwarded to:

1. **Prabir Mitra**
Dacca Para
P.O. & P.S. Bangaon
District: North 24 Parganas
West Bengal -743 235
2. **Income Tax Officer, Wd-49(1), Kolkata**
3. CIT(A)-
4. CIT- ,
5. CIT(DR), Kolkata Benches, Kolkata.

True copy
By order

Assistant Registrar
ITAT, Kolkata Benches